

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 174/MP/2017

Subject : Petition under Section 79 (1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission and related matters) Regulations, 2009.

Date of hearing : 18.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Suzlon Power Infrastructure Ltd. (SPIL).

Respondents : PGCIL & Others.

Parties present : Shri Sanjay Sen, Sr. Advocate, SPIL
Ms Shikha Ohri, Advocate, SPIL
Ms. Ankita Bebana, Advocate, SPIL
Shri NSM Rao, SPIL
Shri Naren Panchal, SPIL
Shri Vikalp Vats, SPIL
Shri Ramji Srinivasan, Senior Advocate, GRPL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Rajiv Srivastava, Advocate, UPPCL
Ms. Garima Srivastava, Advocate, UPPCL
Ms. Gargi Srivastava, Advocate, UPPCL

Record of Proceedings

Learned senior counsel for Games Renewable Pvt. Ltd. (GRPL) submitted that M/s Suzlon Power Infrastructure Ltd. has filed the present petition *inter alia* seeking direction to PGCIL to permit Green Infra Renewable Energy Ltd. which was formed by the Petitioner and Green Infra Wind Energy Private Limited, to utilize the connectivity and LTA granted to the Petitioner. Learned senior counsel further submitted that GRPL is affected party and requested to implead GRPL as party to the petition. Learned senior counsel further submitted that since the issues in the present petition and in Petition No. 145/MP/2017 are identical, both the petitions should be heard together.

2. The Commission declined the request of learned senior counsel of GRPL for making GRPL as party to the petition. However, the Commission directed the Petitioner to upload the copy of the petition in its website and the staff of the Commission to provide copy of the petition to the respondents in Petition No. 145/MP/2017 through e-portal.

3. The Commission directed the respondents in Petition No.145/MP/2017 to file their comments, if any, by 24.8.2017 with an advance copy to the petitioner who may file its response thereon, if any, by 27.8.2017.

4. The Commission directed to list the petition for hearing on 31.8.2017.

By order of the Commission

**-Sd/-
(T. Rout)
Chief (Legal)**